

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 394 OF 2010

BEFORE THE REGISTRAR S.G. SHAH

STATE OF RAJASTHAN

Appellant (s)

VERSUS

MOHAN BHATIA & ORS.
(With office report)

Respondent(s)

Date: 02/12/2010 This Appeal was called on for hearing today.

For Appellant(s)

Mr. Milind Kumar,Adv.

For Respondent(s)

Mr. S.S. Jauhar,Adv.

UPON hearing counsel the Court made the following
O R D E R

Nobody is present.

As last chance, spare copies are to be filed before
10.12.2010.If spare copies are not filed before 10.12.2010,
list before the Hon'ble Judge in Chambers for non-prosecution.If spare copies are filed before 10.12.2010, issue
notice, as per earlier order with additional dasti notice and
list before this court on 31.1.2011.

Item No.77

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Registry has to explain in writing to the undersigned within a week that why matter has not been taken care of since February, 2010 till date and why it is not listed before any court.

Registry has also to explain that under whose order and under which rule letter has been addressed to the appellant.

(S.G. SHAH)

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